

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2121  
ANSWERED ON:10.03.2015  
AMENDMENT IN CRIMINAL PROCEDURE CODE  
Nayak Shri B.V.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government proposes to bring about amendments in the Criminal Procedure Code for speedy trial of cases;
- (b) if so, the details thereof;
- (c) whether any proposal is under consideration of Government to tighten the existing procedure and practices being often resorted to by the concerned to delay the hearings in the courts; and
- (d) if so, the details in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (d): No Madam, there is no proposal to bring amendments in the Criminal Procedure Code for speedy trial of cases at present. However, the Ministry of Law and Justice/the Law Commission of India has been asked to conduct a comprehensive study of the criminal justice system to suggest necessary changes in the criminal laws.